

**NATIONAL COMPANY LAW TRIBUNAL, COURT-V, NEW DELHI**  
Appeal 405/252/ND/20

Item 212 of 10.11.20

IN THE MATTER OF:

Aquil Ahmad Rahi,  
72/231, Gali 1, Gaffar Manzil Colony, Jamia Nagar, N Delhi 110025 .....Appellant No. 1

Farzana Khatoon,  
72/231, Gali 1, Gaffar Manzil Colony, Jamia Nagar, N Delhi 110025 .....Appellant No. 2

[Directors of **Adil Travels of India Pvt. Ltd.**  
10, Block A, Mahipalpur Ext, N Delhi- 110037]

Vs.

Registrar of Companies,  
IFCI Tower, 61, Nehru Place, New Delhi-110019 .....Respondent

Order Delivered on: 26.11.2020

CORAM:

ABNI RANJAN KUMAR SINHA, MEMBER (J)  
K.K. VOHRA, MEMBER (T)

PRESENT:

For the Applicant : Advs Abhishek Aggarwal, Ashutosh Gupta  
and Gaurav Rana  
For Roc : Yadubhushana Rao, ARoC  
For Income Tax (IT) : Adv Vipula Aggarwal

**ORDER**

**Per K.K. Vohra, Member (T)**

1. This Appeal has been filed by Appellant The Directors of the Company named Adil Travels of India Pvt Ltd (the Company) invoking the provisions of Section 252 of the Companies Act, 2013 (the Act) for restoration of the name of the Company in the Register maintained by the Registrar of Companies (RoC).
2. The major facts about the Company are given below:

Date of Incorporation	24.01.2013
CIN No.	U630 40DL 2013 PTC2 47553
Date of Striking off	08.08.2018

Business	Pilgrimage tour packages (Hajj & Umrah), packing & shifting, guest house, restaurants, P.G. facility provider, foreign exchange, hospitality etc.
Audited Financial Statements	Revenue from operations was Rs 66,99,654 during FY 2018-19 (Pg 158 of petition), Rs 30,49,753 during FY 2017-18, Rs 27,48,488 during FY 2016-17 and Rs 30,49,753 during FY 2015-16.
IT Returns	Submitted for the AY 2016-17 showing net tax payable of Rs 10,101 (Pg 173 of petition) and for AY 2015-16, the Company showed tax payable of Rs 4,987.
Misc	Bank statement of HDFC Bank from 01.04.19 to 28.12.19 (Pg 113 of petition).

3. RoC, in its reply dated 04.11.20 has not raised any objection for restoration of the name of the Company. IT Dept 'has no objection' as per report dated 09.11.2020.
4. In view of the fact that the Company has prepared audited financial statements for 4 years latest being FY 2018-19 and that the IT dept has given no objection report, the appeal to restore the name of the Company to the Register of RoC is **allowed** u/s 252 subject to payment of costs of Rs 25,000 to the Prime Minister Relief Fund along with Rs 50,000 to the Ministry of Corporate Affairs. Accordingly, the order of RoC dated 08.08.2018 to strike off the name of the Company from the Register is hereby set aside. The restoration of the name of the Company in the Register will be subject to the Company's filing all outstanding documents for the defaulting years as required by law and completion of all formalities, including payment of any late fee or other charges which are leviable by the RoC. The name of the Company shall then stand restored in the Register of RoC, as if the name had not been struck off.
5. The direction for freezing the Bank Account(s) of the Company, if on this ground, shall consequently be also set aside immediately to enable the Company to carry out its business operation. Compliance of this order for restoration shall be made by the RoC with all consequential effects within one week of compliance by the Company.
6. Let the copy of the order be served to the parties.

Sd/-

**K.K. VOHRA**  
Member (T)

Sd/-

**ABNI RANJAN KUMAR SINHA**  
Member (J)